

SUPREME COURT
INDIA
NEW DELHI

All Communications should be
addressed to the Registrar, Supreme
Court by designation, NOT by name
Telegraphic address :-
"SUPREMECO"

F.No. 425/ST/15/AM/SCI
Dated: 13-03-2015

From: Neena Ahuja,
Assistant Registrar (AM),

Fax: 23384533

To :
(As per list of dealers attached herewith)

Sub: NIT for Supply of Steel trolleys and Wheel Barrows

Sir,

I am directed to enclose herewith Terms & Conditions of Notice Inviting Tender dated 18-02-2015 for Supply of Steel trolleys and Wheel Barrows.

You are, therefore, requested to quote your rate as per the terms & conditions of Notice Inviting Tender dated 18-02-2015 as stated above, addressed to Sh. Rakesh Sharma, Deputy Registrar (Admn. Materials), Supreme Court of India, New Delhi by name so as to reach **on or before 30-03-2015**. The tenders will be opened by the Committee of the Officers on the same day at 3.30 P.M. in the Registry before the tenderers or their authorized representatives who may wish to remain present. The tenders received after due date/and/or time will not be entertained. In case, less than three tenders are received, due to inadequate competition, the same may not be opened and more tenders may be called and may be opened at the place, date and time to be notified to the tenderers in due course.


13.3.15
ASSISTANT REGISTRAR (AM)
PH: 23381512

SUPREME COURT OF INDIA
ADMN. MATERIAL (P & S)

F.No. 425/ST/15/SCI(AM)
Dated: 18.02.2015

LAST DATE OF TENDER : 10.03.2015

NOTICE INVITING TENDER FOR
SUPPLY OF STEEL TROLLEYS AND WHEEL-BARROWS

Sealed Tenders are invited for supply of 4 Nos. steel trolleys (Box type trolley of size 30" x 20" x 20"), 2 Nos. steel trolleys (Box type trolley of size 30" x 18" x 18") and 1 No. Wheelbarrow as per / on the Proforma enclosed herewith as Annexure 'A'. The actual quantity may increase or decrease at the time of placing the order. Interested parties may, if so desire, contact Mr. T.D. Pant, Branch Officer (AM), telephonically or personally at Reception Counter No.37 for any clarification or to see the samples available of the said items on any working day between 10:30 A.M. to 4:00 P.M. (except Saturdays & Holidays) (Tel Nos. 23388745, 23112257 & 23111403).

A. TENDER

1. The tender may be sent in sealed envelope by post sufficiently early so as to reach the Registry within time, i.e. 10th March, 2015, or may be delivered to the R & I Branch of the Registry through the Reception Office of the Supreme Court of India or if sent through Messenger, an authority letter from the tendered with proof of identity may also be given to the Messenger so that he could show the same alongwith his own identity proof to the Reception Officer for issue of Entry Pass.

B. TERMS AND CONDITIONS

2. The tenderers are required to quote their lowest rate mentioning warranty/guarantee period and percentage of VAT, discount etc. If the aforesaid items with above specification are available on DGS&D rate contract, the DGS&D rate should also be mentioned.

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3. Hypothetical or conditional tenders will not be entertained. Tender once submitted shall not be allowed to be withdrawn or altered. If the tender is withdrawn or altered by the concerned party at any time after it is submitted, appropriate action may be taken.
4. The Registry will deal with the tenderer directly and no middleman/Commission agent etc. should be asked by the tenderer to represent the cause and they will not be entertained by the Registry.
5. Over-writing/over typing or erasing of the figures which render it doubtful or ambiguous are not allowed and shall render the tender invalid.
6. The Registry in its discretion, reserves the right to reject or accept any or all the tenders, partly or completely, at any time without assigning any reason thereof.
7. Each tenderer has to certify that all the terms and conditions are acceptable to him.

C. TERMS AND CONDITIONS FOR SUCCESSFUL TENDERER

8. The successful tenderer will have to deposit Performance Security deposit @ 10% of the total amount of the Purchase Order by way of Demand Draft drawn in favour of "The Registrar, Supreme Court of India, New Delhi". The performance security deposit will be refunded after two months of the successful delivery, and/or payment of their bill and/or expiry of Warranty/Guarantee period whichever is later.
9. The rates should be valid for a period of **One Year** from the date of approval of rates. Rates quoted shall include costs of commuting and no separate travelling charges shall be admissible. Registry reserves the right to purchase aforesaid item from more than one dealer.

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10. The material so supplied will be inspected by an Inspection Committee comprising senior officers of the Registry. In case the supply is not found in conformity with the approved sample/specification, the same will liable to be rejected and will be required to be replaced with the supply exactly commensurate with the approved samples/specifications. The decision of the Committee in this regard will be final, unassailable and binding on the supplier.
11. The payment will be made only after the complete supply is made as per approved specifications without payment of any advance amount.

D. PENALTIES

12. If delivery is not made in given time and the Registry is required to make purchase from outside at higher rates, the loss sustained will be deducted from the bill and/or Performance Security so deposited.
13. Irrespective of the fact as to whether or not the Registry makes purchases from outside, the Registry may impose penalty upto 1% per week of total cost of delayed articles, if the delay is due to willful laches or negligence on the part of the tenderer and it causes financial loss or inconvenience to the Registry.
14. The Security deposit shall stand forfeited in case of breach of any of the conditions mentioned herein and if the supply of the item is found unsatisfactory/not as per specification /not as per the approved samples.
15. The supply of the Steel Trolleys and Wheelbarrow as per the required specifications/samples shall be made within 15 days on receipt of the Purchase Order, otherwise the Security Deposit may be forfeited along with any other action as may deem appropriate by the Registry.

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E. INVITATION OF TENDER

Interested parties may send their Tenders in Sealed Envelope containing tender for supply of Steel Trolleys & Wheelbarrow, addressed by name to the undersigned so as to reach the Registry on or before **10th March, 2015** upto 3:00 PM which will be opened on the same day at 3:30 PM, in the Registry by a Committee of Officers constituted for the purpose in the presence of the tenderers or their authorized representatives who may wish to remain present there at that time. If it is found that less than three tenders have been received for the purpose, due to inadequate competition, the same may not be opened, more tenders may be called and may be opened at the place, date and time to be notified to the tenderers in due course. The tenders received after due date and/or time will not be entertained.



(Rakesh Sharma)
Deputy Registrar (PRO)
18.02.2015

Encl:- Annexure 'A'

SUPREME COURT OF INDIA
ADMN. MATERIAL (P&S)

F.No. 425/ST/15/SCI(AM)

Dated: 18.02.2015

LAST DATE OF TENDER : 10.03.2015

(To be filled in the tenderers with reference to Notice Inviting Tender dated 18.02.2015 for supply of Steel Trolleys and Wheel-barrows)

1. Name of the tenderer :
2. Address :
3. Name of Contact person :
(Mobile/Telephone No.(s)/Fax No./email ID)
4. Traders Identification Number :
5. Price of the following item strictly as per the given specifications in NIT :

S.No.	Name of the Item	Price per Unit (Rs.)	Price per unit (Rs.) on DGS&D rate contract
1	Box type trolley of size 30" x 20" x 20" (Base frame of angle of 32x32x5 mm, sheet 16g., sides covered by mash of 50x25x3mm having four wheels of size of 6"x2" fixed on four corners for proper balancing and weighing approx. 15-20 Kg. Round Pipe handles on one/ both sides for lifting/moving trolley)		
2	Box type trolley of size 30" x 18" x 18" (with above mentioned specifications)		
3	Wheel Barrow		

6. Whether all the terms and conditions of NIT Accepted:
7. Warranty/Guarantee, if any :
8. Percentage of VAT :
9. Discount on quoted rates, if any :
10. Delivery Period :
11. FOR : Supreme Court Furniture Godown

Signature with date and rubber stamp
of the Tenderer


18.2.2015